

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 30 MAR 1989

APPLICATION NO (S) 272, 273 & 294 / 89(F)

W.P. NO (S) _____ /

Applicant (s)

Shri M. Shankar Rao & 4 Ors
To

1. Shri M. Shankar Rao

2. Shri H.S. Suresh

(Sl Nos. 1 & 2 -

Observation Supervisors
Office of the Telecom District Engineer
Mangalore Telecom District
Mangalore - 575 001)

3. Shri S.A. Bilgi

Observation Supervisor
Office of the Telecom District Engineer
Salary

4. Shri H.R. Patole

5. Shri H.B. Veradi

(Sl Nos. 4 & 5 -

Observation Supervisors
Telephone Exchange
Belgaum)

6. Dr M.S. Nagaraja

Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009

7. Shri Ranganatha S. Jois

Advocate
No. 36 'Vagdevi'
Shankarapuram, Bangalore - 560 004

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/9XXXX/EXTERIMXGRBRBX
passed by this Tribunal in the above said application(s) on 29-3-89.

R. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

ORDER SHEET

Application No. 272, 273 & 294 of 1989(F)

Applicant

M. Shanker Rao & 4 Ors

Advocate for Applicant

Dr M.S. Nagaraja & Ranganatha S. Jois

v/s The Telecom District Engineer, Mangalore
& 5 Ors

Advocate for Respondent

M. Vasudeva Rao

Date	Office Notes	Orders of Tribunal

KSPVC/PSM(A)

29.3.1989

Applicants in Application Nos. 272 & 273/1989 by Dr. M.S. Nagaraja, Applicant in Application No. 294/1989 by Shri S. Ranganatha Jois. Shri M. Vasudeva Rao, learned Additional Central Government Standing Counsel for the respondents in all these cases.

2. Shri Rao has placed before us notification no. 11-24/87-NCG dated 3.11.1987 published in the Gazette of India on 16.1.1988, publishing the Rules made by the President of India under the proviso to Article 309 of the Constitution repealing the Posts and Telegraphs (Observation Supervisors) Recruitment Rules, 1979 from the date of their publication in the Gazette. When this fact was brought to the notice of the Court, learned counsel for the applicants in our opinion very rightly pray for permission to withdraw these applications with liberty reserved to the applicants to challenge the repealing rules published on 16.1.1988 and all other actions flowing from the

1. *Applicant's Application*
2. *Opposing party's Application*
3. *Order of the Court*

In the Central Administrative
Tribunal Bangalore Bench,
Bangalore

Order Sheet (contd)

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ANB 272X273/89(F)
294/89(F)

Date	Office Notes	Orders of Tribunal
		<p>same in separate applications. Shri Rao opposes the permission sought by the applicants. But we consider it proper to grant the request of the applicants. We, therefore, dismiss these applications as withdrawn by the applicants reserving them the liberty sought by them. But in the circumstances of the cases, we direct the parties to bear their own costs.</p> <p style="text-align: right;">11-3-1989</p> <p>Sd/- Sd/-</p> <p>VC 29-3-1989 M(A)</p> <p>TRUE COPY</p> <p>For-Under-Signed DEPUTY REGISTRAR (JDL) 31/3 CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE</p>